

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 2

Customs Appeal No. 20122 of 2015

(Arising out of Order-in-Original No.COC-CUSTOM-000-COM-29-14-15
dated 23.10.2014 passed by the Commissioner of Customs, Cochin.)

Jaykumar C.K. @ Jayan

J Jayan Colony House,
Koozhur, P.O, Parappuram,
Trichur – 680 552.
Kerala

Appellant(s)

VERSUS

The Commissioner of Customs

Customs House,
Cochin – 682 009.

Respondent(s)

APPEARANCE:

None for the Appellant

Shri Vikalp Jain, Superintendent (AR) for the Respondent

CORAM:

HON'BLE MRS. R. BHAGYA DEVI, MEMBER (TECHNICAL)

FINAL ORDER NO. 21050 /2026

DATE OF HEARING: 17.09.2026

DATE OF DECISION: 17.09.2026

PER: R. BHAGYA DEVI

None present for the appellant. The matter had been listed on various occasions on 21.02.2024, 08.03.2024, 03.07.2024, 10.09.2024, 30.09.2024, 13.01.2025, 09.06.2025, 04.08.2025,

13.08.2025, 05.12.2025, 22.01.2026, 07.05.2026, 15.07.2026, 16.07.2026, 03.09.2026 and today 17.09.2026. On all these dates, none appeared except for two hearings i.e., on 21.02.2024 and 30.09.2024. Today, none appeared nor there is any request for adjournment. It seems that appellant is not serious to prosecute this appeal; hence, the appeal is dismissed for non-prosecution.

(Dictated and pronounced in Open Court.)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

rv